

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

855/252/ND/2018

IN THE MATTER OF:

M/s Marwah and Associates Pvt. Ltd.

...PETITIONER

vs

ROC

...RESPONDENT

Section

Under Section 252

Order delivered on 11.09.2019

Coram:

Shri. P.S.N. Prasad,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj,
Hon'ble Member (Technical)

For the Petitioner : Manoj Kumar, Parnesh, Adv.
For the Corporate Debtor :
For the Income Tax : Vibhooti Malhotra, Siddharth, Adv.
For the ROC : Mrs. Sweety Khattar, AROC

ORDER

Heard the counsel for the applicant and perused the paper book. AROC is present and their reply is already on record. Income Tax returns are perused. Having heard the arguments of the appellant and others, the order in the matter is reserved.

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(V.K. Subburaj)
Member (T)

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(P.S.N. Prasad)
Member (J)